

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/09/2017 AT 10.30 AM


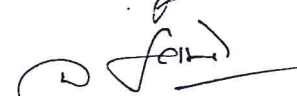
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/216/ (IB)/2017
NAME OF THE PETITIONER(S) : LEDERTECH GMBH
NAME OF THE RESPONDENT(S) : PORT IND SHOES ACCESSORIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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R. MALESU
D. Senthil Kumar

COUNSEL FOR RESPONDENT
Couny fro Petitioner.

ORDER

Counsel representing both the parties are present. While making submissions it has been observed by the Adjudicating Authority that the petitioner has not complied with the statutory requirements like filing of affidavit and bank statement as per the provisions of Sec.9(3)(b) & (c) of IB Code, 2016, and in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. In the circumstances, the matter stands abated.

K Anantha Padmanabha Swamy
Member (Judicial)

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